

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VASOO BUILDERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vasoo Builders Private Limited
2.	Date of incorporation of corporate debtor	20.09.1982
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202KA1982PTC004958
5.	Address of the registered office and principal office (if any) of corporate debtor	Hamdh court, No. 13, 1 st Floor, Mother Theresa Road, Austin Town, 1 st Stage, Bangalore, Karnataka - 560047
6.	Insolvency commencement date in respect of corporate debtor	18.09.2025 (Copy of order uploaded on the website of NCLT on 22.09.2025)
7.	Estimated date of closure of insolvency resolution process	16.03.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	B Akhila IBBI/IPA-002/IP-N01259/2023-2024/14315
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat no: B001, Opus Apartment no. 20, Second Cross, Vivekananda Nagar, Jai Bharath Nagar, Maruthi Sevanagar, Opposite to Sunshine Kids Play School, Bangalore, Karnataka – 560033 Email: ip.akhilabolla@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat no: B001, Opus Apartment no. 20, Second Cross, Vivekananda Nagar, Jai Bharath Nagar, Maruthi Sevanagar, Opposite to Sunshine Kids Play School, Bangalore, Karnataka – 560033 Email: cirp.vb@gmail.com
11.	Last date for submission of claims	06.10.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the Vasoo Builders Private Limited on 18.09.2025 (Copy of order uploaded on the website of NCLT on 22.09.2025)

The creditors of Vasoo Builders Private Limited are hereby called upon to submit their claims with proof on or before 06.10.2025, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA – Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

B Akhila
Interim Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N01259/2023-2024/14315



B. Akhila

Date: 23.09.2025
Place: Bengaluru

NOTICE TATA ELXSI LIMITED

Registered Office: Itlb Road, Whitefield, Bangalore, Karnataka 560048
Notice is hereby given that the certificates for the undermentioned securities of the company have been lost/misplaced and the holder of the securities/appllicant have applied to the company to issue duplicate certificates.

Table with columns: NAME OF HOLDER, KIND OF SECURITIES AND FACE VALUE, NO OF SECURITIES, DISTINCTIVE NUMBERS

Place: Mumbai Name of the Holder/Applicant
Date: 19.09.2025 Sdd Agencies Pvt Ltd

Altum Credo HOME FINANCE PRIVATE LTD

Regd. Office: Floor No. 7, Kalpataru Infria, Wakdevadi, Shivajinagar, Pune - 411005, Maharashtra (India)

APPENDIX IV POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

The undersigned being the authorized officer of Altum Credo Home Finance Pvt. Ltd., (ACHFL), Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act, 2002") and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Enforcement Rules").

Table with columns: Name of Borrower(s) / Co-Borrower(s) and Guarantor(s), Loan A/c No., Description of Secured Asset

10-06-2025 / Rs. 5,79,692/- (Rupees Five Lakhs Seventy Nine Thousand Six Hundred Ninety Two Only)
NPA Date - 29-May-2025 Date of Possession : 19/09/2025

STATUTORY NOTICE TO BORROWERS/ CO-BORROWERS AND GUARANTORS
Borrower(s) / Co-Borrower(s) and Guarantor(s) are hereby put to caution that the property may be sold at any time hereinafter by way of public auction/tenders and as such this may also be treated as a notice under Rule 6.8 & 9 of Security (interest) Enforcement Rules, 2002.

Place : Mysore, Karnataka Authorized Officer
Altum Credo Home Finance Pvt. Ltd. (ACHFL)

U GRO Capital Limited

4th Floor, Tower 3, Equinox Business Park, LBS Road, Kuria, Mumbai 400070

SALE NOTICE FOR SALE OF MOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 30 DAYS FOR SALE OF MOVABLE ASSETS ("SECURED ASSETS") UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 8 AND 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Secured Asset(s) mortgaged / charged to U GRO Capital Limited ("Secured Creditor"), the possession of which has been taken by the authorized officer of Secured Creditor, will be sold on "As is what is" and "As is where is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till the date of realization of amount, due to Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Table with columns: Details of Borrower(s) / Guarantor(s), Details of Demand Notice

1 V R S INDUSTRIES VMP 45a Cnc Vertical Machining Center Fanuc OIMF-PLUS Control With Standard Accessories As Per Purchase Order Machine Model: Feeler VMP 45a

Reserve Price Rs.64,00,000
EMD Rs.6,40,000
Last date of EMD Deposit 25-10-2025

2 V R S INDUSTRIES Vmp 45a Cnc Vertical Machining Center Fanuc OIMF-PLUS Control With Standard Accessories As Per Purchase Order Machine Model: Feeler VMP 45a

Date of Auction 27-10-2025
Time of Auction 11 AM to 01 PM
Incremental Value 1,00,000
Reserve Price Rs.20,50,000
EMD Rs.2,50,000
Last date of EMD Deposit 25-10-2025

3 Carl Zeiss India (Bangalore) Pvt. Ltd. Zeiss Coordinate Measuring Machine Contura G2 700 Rds/Direkt Measuring Rangex = 700 Mm Y=1000 Mm, Z=600 Mm Length Measuring Uncertainty As Per ISO 10360-2, For Rds/Direkt Vast Xxt Mpe_E=1(±0.4/300) Pm, Mpe_P=1.8pm For Z=20.0 Mm Temperature Range in Which This Specification is Guaranteed, 18-22 C Scanning Performance As Per ISO 10360-4 For Rds/Direkt, Vast Xxt Mpe_Thp =3.5pm in 68s

For detailed terms and conditions of the sale, please refer to the link provided in U GRO Capital Limited/Secured Creditor's website. i.e. www.ugrocapital.com or contact the undersigned at authorised officer@ugrocapital.com

Place: KARNATAKA, BANGALORE Sd/- (Authorized Officer)
Date: 23/09/2025 For UGRO Capital Limited

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VASOO BUILDERS PRIVATE LIMITED

Table with columns: Name of Corporate Debtor, Date of Incorporation of Corporate Debtor, Authority under which corporate debtor is incorporated / registered, Corporate Identity No. / Limited Liability Identification No. of corporate debtor, Address of the registered office and principal office (if any) of corporate debtor, Insolvency commencement date in respect of corporate debtor, Estimated date of closure of insolvency resolution process, Name and Registration Number of the insolvency professional acting as interim resolution professional, Address and e-mail of the interim resolution professional, as registered with the Board, Address and e-mail to be used for correspondence with the interim resolution professional, Last date for submission of claims, Classes of creditors, if any, under clause (b) of sub-section (6A) of Sec. 21, ascertained by the interim resolution professional, Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class), (a) Relevant Forms (b) Details of authorized representatives which are available at

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the Vasoo Builders Private Limited on 18.09.2025 (Copy of order uploaded on the website of NCLT on 22.09.2025)

The creditors of Vasoo Builders Private Limited are hereby called upon to submit their claims with proof on or before 06.10.2025, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA-Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties. Sd/- B Akhila Date : 23.09.2025 Interim Resolution Professional Place : Bengaluru Reg. No.: IBB/PA-002/IP-N01259/2023-2024/14315

VASTU HOUSING FINANCE CORPORATION LTD

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra. CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in respective notice within 60 days from the date of receipt of the said notice.

Table with columns: S/N, Name of Borrower, Co-Borrower and LAN No., Date & Amount of Demand Notice, Description of Property, Date & Type of Possession

1 Manjowada M, Chaitra S, Kalowalla D, Santhosh H, M P0000000103507 11/Mar/25 Rs.34,9957 as on 09/Mar/25 All that piece and parcel of the Property bearing No.82, (As per Grampanchayath Records), P/D No.1560060700900393, Situated at Haruvanahalli Village, Kudurugundi Grama Panchayath, Salagame Hobli, Hassan Taluk, Hassan District, Karnataka, 573219, Measuring East to West : 12.192 meters and North to South : 8.8392 meters, in all totally measuring 107.77 Sq.meters, along with 107.77 Sq Meters of House Constructed thereon. North : Site of Deviramma, South : House of Mr.Kallegowda, East : Road, West : Site of Mr.Siddamallegowda

Date : 23.09.2025 Authorised officer
Place : Hassan Vastu Housing Finance Corporation Ltd

PUBLIC NOTICE Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051.

Corporate Office: ICICI HFC Tower, Andheri Kurla Road, J.B. Nagar, Andheri (E), Mumbai - 400 059. Branch Office: Katha No. 587/6, 588/7, 588/8, 590/9, Balaji Plaza, Third Floor, Abdul Kalam layout, Opp.ISRO Main gate, Marathahalli Outer Ring Road, Doddanekundi, Bangalore - 560037.

The following borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from ICICI Home Finance Company Limited ("ICICI HFC") and the loans have been classified as Non-Performing Assets (NPA). A notice was issued to them under Section 13(2) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses, however it was not served and hence they are hereby notified by way of this public notice.

Table with columns: Sr. No., Name of the Borrower / Co-Borrower/Guarantor (Loan Account Number) & Address, Property Address of Secured Asset/Asset to be Enforced, Date of Notice Sent/Outstanding as on Date of Notice, NPA Date

1 Gulam Mustafa (Borrower), Naseema Toj (Co-Borrower), Ward No.18, 2nd Cross Near Urdu School Chowdreddy Palya Bangalore Karnataka 560130. LHBWQ00001522079. House List No.70B, Municipal Khata No 279/263, Cmc Khatha No.279/263, Pid No.17-1-508-105, Ward No.17, 6TH Main Road, 1ST Block Chowdreddy Palya Chintamani City Chikkaballapur 563125 Kolar Karnataka 563120. Bounded By-North: Road, Property Belongs To Rama Reddy, East: Main Road, West: Madhara Kuppanna Property.

The steps are being taken for substituted service of notice. The above borrower/s and/or their guarantors (as applicable) are advised to make the payments of outstanding within period of 60 days from the date of publication of this notice else further steps will be taken as per the provisions of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002. Authorised Officer, ICICI Home Finance Company Limited

Date: 23.09.2025 | Place : KOLAR

INDIA SHELTER FINANCE CORPORATION LTD. DEMAND NOTICE

Regd. Off:- 6th Floor, Plot-15, Sector-44, Institutional Area, Gurgaon, Haryana-122002. Branch Office:- (20, First Floor, 2 Phase, J.p. Nagar, Bengaluru, Karnataka - 560078), (3367/3a, 1st Floor, Nandi Sankarana, Above Apollo Pharmacy, Shamara Road, Opp. Hpetrol Pump, Mcz B Block., Davanagere - 577004) (Krish Nest, First Floor, Unit No: 106, Mangalwar Pet, Tilakwadi, Belgaum, Karnataka-590006.)

Notice Under Section 13(2) Of The Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002. (ISFCIL) is hereby given that the following borrower/s have failed to pay the loan due to ISFCIL, and that their loans have been classified as Non-Performing Assets as per the guidelines issued by National Housing Bank. The borrower/s have provided security of the immovable properties to ISFCIL, the details of which are described herein below. The details of the loan and the amounts outstanding and payable by the borrower/s to ISFCIL as on date are also indicated here below. The borrower/s as well as the public in general are hereby notified that the undersigned being the Authorised Officer of ISFCIL, the secured creditor has initiated action against the following borrower/s under the provision of the Securitization and Reconstruction of Financial Asset and Enforcement of security Interest Act 2002 and issued notice under this Act details mentioned below. If the following borrower/s fail to repay the outstanding dues indicated against their names within 60(Sixty) days of the notice, the undersigned will exercise any one or more of the powers conferred on the secured Creditor under sub-section (4) of the section-13 of the SARFAESI Act, including the power to take the possession and sell the same. The public in general is advised not to deal with properties described herein below.

Table with columns: Name of the Borrower(s)/ Guarantor/legal heir/legal representative, LAN, NPA Date / Demand Notice Date, Demand Notice Date and Amount, Description of secured Asset(s) (immovable properties)

MR./ MRS. M BABY PRAMILA / MR./MRS. Vijay Praveen. No 54, Sadeep Arcade, Kumpuru Road, Near R R Bekary, A Narayanaswara, Doornanagar, Banner North, Karnataka - 560016. HLBCHLONS000005072395/ AP-10173131

Rs. 2356808/- (Rupees Twenty Three Lakh Fifty Three Thousand Eight Hundred Eighty Only) due as on 10.09.2025 together with interest from 11.09.2025 and other charges and cost till the date of the payment

215 Sq.feet., undivided share, rights, title and interest in the immovable Property/Land comprised in the bearing Site No.A-9, Old Katha No.85/2, BBMP, Katha No.534. Situated at Kodgehalli Village, K.R.Puram Hobli, Bangalore East Taluk, earlier comes under the limits of CMC Mahadevapura, Presently comes under the limits of BBMP, Bangalore, Ward No.54-Hoodi, measuring East to West 67 feet and North to South 72.50 feet, in all measuring 4857.50 Sq.feet., and bounded on the BOUNDARY:-East- Plot No.A-10, West-Plot No.A-8, North-Private Property, South-Road

MR./ MRS. Gayathri basavantha kutre BK / MR./ MRS. Anil basavantha kutre B K / MR./ MRS. Lakshmi vinay kadam BK / River Road Gutturru Harihara 577601 Karnataka HALVCLLONS000005048181/ AP-10104931

Rs. 702587/- (Rupees Seven Lakh Two Thousand Five Hundred Eighty Seven Only) due as on 10.09.2025 together with interest from 11.09.2025 and other charges and cost till the date of the payment

All that piece and parcel of the Khaneshumari No 217 Assessment/448/217/8448, PID No 1-3-1016-32 Measuring 4.572009*13.718027 Fts Executed by Kamalabai in favour of Gayathri in document No 284/1995-96 Davanagere and bounded on, (HARIHAR - J) Division extend colony Hale Halepura BOUNDARY:- East-Remaining Property of same Property No.West- Property Of Razak Sab, North-House Of Gayathri, South-Road.

MR./ MRS. Legal Hire Of Benakshetti Puttamma / R/ MRS. Benakshetti Kotrapura / Mr./ MRS. Benakshetti Amrutha / Mr./ MRS. Yarabala Kotresh Near Jigi Hanumappa Temple Haluvagali Harapanahalli Taluk Davanagere 583213 Karnataka HLDVAHLONS000005085975/ AP-10200577

Rs. 654485/- (Rupees Six Lakh Fifty Four Thousand Four Hundred Eighty Five Only) due as on 10.09.2025 together with interest from 11.09.2025 and other charges and cost till the date of the payment

All that piece and parcel of the property including RCC Residential House bearing Halavagali Village, Halavagali Grama Panchayath Property No.1131 [As per Form No.9 & 11A] e-Swattu Property bearing No. 151200401100101172, measuring East to West 12.192 Meters and North to South: 8.2296 Meters, in all total measuring 100.34 Sq. Meters situated at Halavagali Village, Halavagali Gram Panchayath, Harapanahalli Taluk, Vijayanagara District, Bounded on: BOUNDARY:- East-Road, West- Property belongs to Chigigara Nagaraj's, North-Road, South-Property belongs to Gangamma's.

Mr./ Mrs. Laxmi Mallappa Haranakolli / Mr./ Mrs. Mallappa Ramappa Haranakolli / Islampur Belgaum Karnataka 591243 HLBLSVLONS000005159572/ AP-10361743

Rs. 692679/- (Rupees Six Lakh Ninety Two Thousand Six Hundred Seventy Nine Only) due as on 10.09.2025 together with interest from 11.09.2025 and other charges and cost till the date of the payment

Residential property GP No. 183 Swattu No. 150400601900300232, Total Measuring 61.030000 Sq. Mtrs, including built up area 50.180000 Towards East-West: 13.71. Mtrs. and North-South: 4.45 Mtrs. situated at Islampur, Tal: Hukkeri & Dist: Belagavi within the local limits of Gram Panchayat Islampur, and within the local Jurisdiction of Sub-Registrar Hukkeri and same is bounded by: Boundary:- East- By Walking Passage, West-By Street Road, North-By Road, South-By Road.

Place: Bangalore , Davanagere Belgaum (AUTHORIZED OFFICER)
Date: 23.09.2025 INDIA SHELTER FINANCE CORPORATION LTD

PUBLIC NOTICE TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of (Force Motors Limited) having its Registered Office at Mumbai - Pune Road, Akurdi, Pune - 411035, Maharashtra, India registered in the name of the following Shareholder/s have been lost by them.

Table with columns: Name of the shareholders, Folio No., No. of Shares, Security Certificate No., Distinctive Nos.

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents MUFG Int'l India Private Limited 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikroli (W) Mumbai-400083 TEL: +91810811676 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Name of the Registered Shareholder / Legal Claimant. Abdul Aziz Haji Joonas & Karima Bai Abdul Aziz

Place : Bangalore Date : 23-09-2025

ICICI Home Finance PUBLIC NOTICE

Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051. Corporate Office: ICICI HFC Tower, Andheri Kurla Road, J.B. Nagar, Andheri (E), Mumbai - 400 059. Branch Office: 1316/C, 1st Floor, 9th Cross, 3rd Main, opp to Tirumalagiri Venkateswara Temple, JPNagar, 2nd Phase, Above Central Park, Bangalore - 560078. Branch Office: Katha No. 587/6, 588/7, 588/8, 590/9, Balaji Plaza, Third Floor, Abdul Kalam layout, Opp.ISRO Main gate, Marathahalli Outer Ring Road, Doddanekundi, Bangalore - 560037.

The following borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from ICICI Home Finance Company Limited ("ICICI HFC") and the loans have been classified as Non-Performing Assets (NPA). A notice was issued to them under Section 13(2) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses, however it was not served and hence they are hereby notified by way of this public notice.

Table with columns: Sr. No., Name of the Borrower / Co-Borrower/Guarantor (Loan Account Number) & Address, Property Address of Secured Asset/Asset to be Enforced, Date of Notice Sent/Outstanding as on Date of Notice, NPA Date

1 Ravi Yanni (Borrower), Laxman Yenni (Co-Borrower), Venkappa Rajanal (Guarantor), No 348 3Rd Floor 3Rd Main Road Vyali Kaval, Vijayanagar Karnal Vijayanagar Bangalore Karnataka 560040. LHBJP00001560534. All That Piece And Parcel Of Site Bearing No.48, Khatha No.166, Property No.10/2, Bbmp Khatha SI No.1982, Bbmp Ward No.81, 8Th Cross Road, So Jayalokshamma, B.Narayanapura, K.R. Puram Hobli, Bangalore - 560048 No Na Bangalore Karnataka 560048. Bounded By - North: 20 Feet Road, South: Private Property, East: Site No. 47, West: Site No. 49.

2 Ravi Yanni (Borrower), Laxman Yenni (Co-Borrower), Venkappa Rajanal (Guarantor), No 348 3Rd Floor 3Rd Main Road Vyali Kaval, Vijayanagar Karnal Vijayanagar Bangalore Karnataka 560040. LHBJP00001560701. All That Piece And Parcel Of Site Bearing No.48, Khatha No.166, Property No.10/2, Bbmp Khatha SI No.1982, Bbmp Ward No.81, 8Th Cross Road, So Jayalokshamma, B.Narayanapura, K.R. Puram Hobli, Bangalore - 560048 No Na Bangalore Karnataka 560048. Bounded By - North: 20 Feet Road, South: Private Property, East: Site No. 47, West: Site No. 49.

3 Ramakrishna K N (Borrower), Bhayashree O (Co-Borrower), No 76 Venkatacholanilaya, 15th Main Road 15Th Cross, Hmt Layout, Mathikere, Yeshwanthpur, Karnataka, 560054, 111 Residence Address, Bangalore Bangalore Karnataka 560054. LHBWQ00001481562. All That Piece And Parcel Of Site No.6, Khatha No 159/06, Pid No.152900402002720499, Venkatacholanilaya, 15th Main Road 15Th Cross, Hmt Layout, Mathikere, Taluk Old Sy No 105/2 Bangalore Karnataka 560054. Bounded By - North: Site No .07 , South: Private Property , East: Road , West: Site No. 40.

4 Ramakrishna K N (Borrower), Bhayashree O (Co-Borrower), No 76 Venkatacholanilaya, 15th Main Road 15Th Cross, Hmt Layout, Mathikere, Yeshwanthpur, Karnataka, 560054, 111 Residence Address, Bangalore Bangalore Karnataka 560054. LHBWQ00001481956. All That Piece And Parcel Of Site No.6, Khatha No 159/06, Pid No.152900402002720499, Venkatacholanilaya, 15th Main Road 15Th Cross, Hmt Layout, Mathikere, Taluk Old Sy No 105/2 Bangalore Karnataka 560054. Bounded By - North: Site No .07 , South: Private Property , East: Road , West: Site No. 40.

The steps are being taken for substituted service of notice. The above borrower/s and/or their guarantors (as applicable) are advised to make the payments of outstanding within period of 60 days from the date of publication of this notice else further steps will be taken as per the provisions of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002. Authorised Officer, ICICI Home Finance Company Limited

Date: 23.09.2025 | Place : BANGALORE

India Shelter HOME LOANS INDIA SHELTER FINANCE CORPORATION LTD. POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Regd. Office:- Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002. Branch Office: Hubli, Belgaum

Whereas, The Undersigned Being The Authorised Officer Of The India Shelter Finance Corporation Ltd. Under The Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 And In Exercise Of Power Conferred Under Section 13(2) Read With Rule 3 Of The Security Interest (Enforcement) Rules, 2002, Issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/Surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Symbolic Possession Of The Properties Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Properties And Any Dealing With The Properties Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon. Costs, Etc.

Table with columns: Name Of The Borrower / Guarantor (owner Of The Property) & Loan Account No., Description Of The Charged / Mortgaged Property (All The Part & Parcel Of The Property Consisting Of), Date Of Demand Notice, Amount Due As On Date Of Demand Notice, Date Of Possession

Mr./ Mrs. Dharennavar Darennavar Garag, Dharwad, Karnataka, 581105 Karnataka. Also At, E-khata No. 151300102400100579, GP No. 900, Garag Village & Panchayath, Dharwad Taluk And District, garag, 581105 Karnataka. All that pie Residential Granthana Property being VPC No: 900 Property No: 151300102400100579 total measuring 53.42 Mtr Land and building situated at Garag Village Tq:- & District: Dharwad, Dharwad Towards East- West- 21.00 ft. its and as under - Boundary:-East-Manjappa Mannavar Property, West-Shashikala Ullannavar Property, North-Road, South-Basappa Dindalokoppa Property

Demand Notice Dated 11-Apr-2025 calling upon to all above mentioned in notice being Mr./ Mrs. Dharennavar Gangavva , Mr./Mrs.Mallappa Darennavar to repay the amount mentioned in the notice being Rs. 781587.5600000006/- (Rupees Seven Lakh Eighty One Thousand Five Hundred Eighty Seven And Fifty Six Paise) pertaining to: LOAN Account No. LA11CLLONS000005092113 as of 10th Apr 2025 with further interest applicable from 11th Apr 2025 and cost till the date of the payment.

MR./ MRS. Gangavva Bommannavar. MR./MRS. Anil Bommannavar. House no. 09, CCBN No 315, 1ST Cross Nehru Nagar, Belgaum Karnataka 590001, 590001 Karnataka. Also at, Property Bearing House No. 09, Survey No. 1358, Neharu Nagar, CMC Limits, Belgaum taluk nad district. Karnataka 590001. All that pie Residential property bearing House no: 09 out of RS No: 1358, measuring Total: 189 sq.ft. i. e., Towards East- West- 21.00 ft. its and Towards North-South- 9.00 ft its and Bathroom and Latrine Room Measuring towards East-West- 6.00 ft. and Towards North-South- 6.00 ft. Its. Situated at Beldar Chavani [Nehru Nagar] Belagavi within the local limits of City Corporation Belagavi and within the local Jurisdiction of Sub- Registrar Belagavi Tal: & Dist: Belagavi and bounded as under: Boundary:- East-Drainage, West-Road, North-Road, South-House No: 10

Demand Notice Dated 11-Apr-2025 calling upon to all above mentioned in notice being Mr./ MRS. Gangavva Bommannavar, Mr./ Mrs. Anil Bommannavar to repay the amount mentioned in the notice being Rs. 583217/- (Rupees Five Lakh Eighty Three Thousand Two Hundred Seventeen Only) pertaining to: LOAN Account No. HLBBLCHLONS000005051732/ AP-10115787

Mr./ Mrs. Ashwini Pavan Jadhav Mr./ Mrs. Pavan Jadhav Kumar Oni, Shiggaon, Haveri Karnataka 581205. Also At, Property Swattu No. 27-14-60, ward No.5, old swattu No. 1218/1+2 at Kumbhar Oni, Shiggaon City and Taluk, Haveri District -581205, 581205 Karnataka. All that pie residential property bearing its Residential Property bearing 27-14-60, Old Property No. 1218/1+2, Assessment No. 1218/1+2, Measuring 253.439384 Sq meters, situated at Shiggaon Town, Tq:Shiggaon Dist: Haveri and bounded as under: Boundary:- East-West of Shri Raghavendra Math, West-Shri Municipality Road, North-Shri Raghavendra Math, South-Property of Somavva Batti,

Demand Notice Dated 11-Apr-2025 calling upon to all above mentioned in notice being Mr./ Mrs. Ashwini Pavan Jadhav , Mr./ Mrs. Pavan Jadhav to repay the amount mentioned in the notice being Rs. 1775871.74/- (Rupees Seventeen Lakh Seventy Five Thousand Seven Hundred Eighty One and Seventy Four Paise) pertaining to: LOAN Account No. LA11VLLONS00000518829A/P-10258962 as of 10th Apr 2025 with further interest applicable from 11th Apr 2025 and cost till the date of the payment.

FOR ANY QUERY PLEASE CONTACT Mr. Murali S (+91 7411697050) or Mr. Rajeshkhar (+91 9900778696) Or Mr.Prashanth (+91 9342167070) (Authorized Officer) Place :- Garag, Dharwad, Belgaum, Shiggaon, Haveri, / Date :- 23.09.2025 India Shelter Finance Corporation Ltd

TUMKUR VEERASHAIVA CO-OP BANK LTD.

A.O. Dr. S. Radhakrishna Reddy, S.S. Puram, Tumkur - 572102, Ph No : 0816 - 2254394, Fax : 2254027, E-Mail : tvcbank@gmail.com

POSSESSION NOTICE See Rule - 8(1) (For Immovable Property)

Whereas The undersigned being the Authorised Officer of the Tumkur Veerashaiva Co-Op Bank Ltd., Chamrajpet Branch under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the power conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002 issued a demand notice dated 08.07.2025 calling upon the borrower 1. Mr. Sudershan Reddy G S/O Late Gopal Reddy 2. Mrs. Kalavathi Reddy W/o Sudershan Reddy G both are residing at No.1796, Sr Sai Nivas, 21st Cross, 5th Main, C Block, Sahakarnagar, Bangalore-560092, to repay the amount mentioned in the notice being Rs.92,79,588/- (Rupees Ninety Two Lakh Seventy Nine Thousand Five Hundred Eighty Eight Only) as on 15.09.2025 within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 17th day of September of the year 2025.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tumkur Veerashaiva Co-Op Bank Ltd., Chamrajpete Branch, Bangalore for an amount of Rs. 92,79,588/- (Rupees Ninety Two Lakh Seventy Nine Thousand Five Hundred Eighty Eight Only) as on 15.09.2025 and interest thereon.

The borrower's attention is invited to provisions of Section 13(8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property: All that piece and parcel of the immovable property bearing No.1796, Byatarayanapura CMC Khatha No.1455/1460/1796, in the Layout plan approved by the B

